

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 119**  
**IB-146/(ND)/2021**

**IN THE MATTER OF:**

Gurjar Gravures Pvt. Ltd.  
Vs.

....**Applicant**

Bee K Bee Prints Pvt.Ltd.

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 26.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Mr.GulshanSachdev, Adv.

Mr.AmanGautam, Adv.

For the Respondent

: Mr.Zorawar Singh

Mr.HiteshMankar

**ORDER**

Learned Counsel for the Corporate Debtor accepts notices and makes a statement that some payment is being released by the Corporate Debtor and Corporate Debtor intends to settle the matter. Be that as it may, Learned Counsel for the Corporate Debtor on instructions states that they do not wish to file reply and wish to settle the matter and sometime may be granted. Defer the application to 23.08.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**